BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENCH AT MUMBAI

CSP NO 1088 OF 2017

In the matter of the Companies Act, 2013

AND

In the matter of Scheme of Amalgamation of BKT Exim
Limited ('Transferor Company') with Balkrishna
Industries Limited ('Transferee Company') and their
respective Shareholders

AND

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 ('Act');

BKT Exim Limited, a Company incorporated	}
under the Companies Act, 1956 and having its	}
registered office at C/15, Trade World,	}
Kamala Mills Compound, Senapati Bapat Marg,	}
Lower Parel (West), Mumbai – 400 013	}
CIN: U74999MH2007PLC167200	} Petitioner Company
Order delivered on 21st December, 2017.	,, ·
Coram: M.K Shrawat, Member (J)	
V .Nallasenapathy, Member (T)	
Per: : V.Nallasenapathy, Member (T)	

ORDER

- 1. Petition admitted.
- Petition fixed for hearing and final disposal on 24th January, 2018.
- Learned Counsel for the Petitioner Company states that in pursuance of the directions contained in Order dated 12th October, 2017 passed by the National Company Law Tribunal, Mumbai Bench ('Tribunal') in the Company Scheme Application No. 472 of

CSP NO 1088 OF 2017

2017, the meeting of Equity Shareholders was held on Monday, 27th November, 2017

and the requisite quorum was present and the Scheme was approved without

modifications by the Equity Shareholders. The Chairman appointed for the meeting has

submitted his report with the Tribunal on 28th November, 2017 which is annexed as

Annexure 'G' to the Company Scheme Petition. Since the Petitioner Company does not

have any Secured or Unsecured Creditors the question of sending notices to Creditors

does not arise.

4. The Counsel for the Petitioner Company further submits that as directed by this Tribunal

notices have been served upon all the Regulatory Authorities namely. (i) concerned

Income Tax Authorities with in whose jurisdiction the Petitioner Company's assessments

are made, (ii) the Central Government through the office of Regional Director, Western

Region, Mumbai, (iii) Registrar of Companies, and (iv) the Official Liquidator, High

court, Bombay, as per Rule 8 of the Companies (Compromises, Arrangements and

Amalgamations) Rules, 2016.

5. The Learned Counsel for the Petitioner Company further submits that the Company

Scheme Petition is filed in consonance with section 230 to 232 and other applicable

provisions of the Companies Act, 2013.

6. At least ten (10) days before the date fixed for hearing, Petitioner Company to publish

the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in

English language and translation thereof in "Navashakti", in Marathi language, both

having circulation in Mumbai as per Rule 16 of the Companies (Compromises,

Arrangements and Amalgamations) Rules, 2016.

7. The Petitioner Company to file an affidavit of service regarding the directions given by

the Tribunal and do report to this Tribunal that the direction regarding the issue of

advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy, Member (T)

Sd/-

M.K Shrawat, Member (J)

Date: 20.12.2017